

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00858/2019

Dated Tuesday the 9th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

Dassan A.,
Retd. Revitter (Sr. Technician)
SSE/BRI/VLK/MAS Division/S.Rly,
Meledukkathil House,
Kallampara, Perumugham,
Faroke Soul, Faroke,
Kozhikode Dist,
Kerala 673631.Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 3.
2. The Assistant Personnel Officer/Settlement,
Chennai Division, S. Rly,
NGO Annexe, Park Town,
Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief :

"To call for the service book of the applicant and the representation dated 12.01.2019 and further to direct the respondents to treat the entire period from 21.04.1972 till 23.12.1992 in full as qualifying service for the purpose of revising the retirement benefits more specifically the gratuity and to pay all the consequential arrears with admissible interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. When the matter is taken up, it is submitted that the applicant has given a representation dt. 12.01.2019 before the appropriate authority but no reply has been received so far. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.
3. Mr. P. Srinivasan, Standing Counsel takes notice for the respondents.
4. **In view of the limited submission made, we deem it appropriate to direct the respondents to consider the representation of the applicant dt. 12.01.2019 (Annexure A4) accordance with the rules and regulations and pass a reasoned and speaking order within a period of six months from the date of receipt of a copy of this order.**
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

09.07.2019

SKSI

**(P. Madhavan)
Member(J)**